

Tamil Books for Indian High Commissioners Office in Colombo

546. SHRI K. T. KOSALRAM: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) whether there is any full-fledged Library having books in Tamil about Indian social and cultural ethos and also about Buddhism in our High Commission in Colombo and in our Assistant High Commissioner's Office at Kandy; and

(b) if not, the steps being taken to have such library in both the places so that both the people of Indian origin and the Sinhalese who know Tamil can know about India?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) and (b). The Indian High Commission in Colombo has a full-fledged library; with nearly 8,000 books out of which only about 80 books are in Tamil. The books in Tamil are about Indian history and culture and some aspects of current Indian developments. The Tamil books, which cover Indian social and cultural ethos, also include some references to Buddhism. There is however no separate book in Tamil on Buddhism available in the Library. There is also a smaller library at the Indian Assistant High Commission in Kandy, with nearly 1100 books. The books in our Library in Kandy however are only in English and Hindi. The High Commission in Colombo has made a request to the Ministry for additional books in Tamil, which is being processed. The expectation is that books in Tamil would be supplied to the Mission during the course of the financial year 1980-81.

Construction of Indian Chancery in Sri Lanka

547. SHRI K. T. KOSALRAM: Will the Minister of EXTERNAL AFFAIRS be pleased to state:

(a) when and at what cost the land was purchased for constructing our Chancery in Sri Lanka;

(b) the steps that have been taken to start the construction of the Chancery in Sri Lanka; and

(c) the annual rent of our Chancery in Sri Lanka?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Land for constructing our Chancery building in Colombo was purchased in March 1979, for Rs. 5,07,936.50 only.

(b) The CPWD has been entrusted with the job of executing the project. Their technical team visited Colombo in October 1979. They have by now prepared drawings and cost estimates, which are in the process of being approved. It is proposed to undertake construction by August, 1981.

(c) The annual rent of our Chancery building in Colombo is Rs. 30,182.40.

गाड़ियों का देर से चलना

548. श्री रामावतार शास्त्री :

श्री हरिनाथ मिश्र :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या रेलवे प्रशासन में नये गठन के बाद से गाड़ियों के देर से चलने की स्थिति और बिगड़ गई है ;

(ख) क्या यह सच है कि देश के किमी भी भाग में गाड़ियां समय पर नहीं चल रही हैं ;

(ग) यदि हां, तो इस सम्बन्ध में स्थिति में गिरावट आने के क्या कारण हैं ; और

(घ) गाड़ियों के ठीक समय पर चलने को सुनिश्चित करने के लिए सरकार ने क्या कार्यवाही की है और उसके क्या परिणाम रहे हैं ?

रेल मंत्रालय तथा संसदीय कार्य विभाग में उपमंत्री (श्री मल्लिकार्जुन): (क) से (ग) खी नहीं। लेकिन खतरे की जंजीर खींचने में वृद्धि, शरारती तत्वों की गतिविधियों, असम आन्दोलन, महाराष्ट्र में किसान आन्दोलन, बंगाल, बिहार बंद, दुर्घटनाओं, आदि जैसे जन आन्दोलनों के कारण समय-पालन पर असर पड़ा है। इंजन के फेल होने, सिगनल फेल होने/खराबियों जैसे रेलों के नियंत्रणाधीन कारणों के अन्तर्गत और अन्य परिचालन विफलताओं में भी समय-पालन पर असर पड़ा है। यात्री गाड़ियों के समयपालन निष्पादन पर सभी स्तरों पर सतत निगाह रखी जाती है और गाड़ियों के चालन में सुधार लाने के लिए संगठित प्रयास किये जा रहे हैं। परिहार्य रकौनियों पर तत्काल ध्यान दिया जाता है और गाड़ियों का समयबद्ध चालन सुनिश्चित करने के लिए महाप्रबन्धकों को वैयक्तिक ध्यान देने के लिए निदेश दिये गये हैं। रेलों को यह निदेश दिए गए हैं कि समयपालन में अनुत्तरदायी पाये जाने वाले कर्मचारियों का पता लगाया जाये और उनके विरुद्ध तत्काल और कड़ी कार्रवाई की जाये। किसी विशेष मेल/एक्सप्रेस गाड़ी के समयपालन में होने वाली हानि के कारणों का सम्यक विश्लेषण करने के लिए अधिकारियों का एक दल मनोनीत करने के लिए रेलों को सलाह दी गयी है ताकि तत्काल उपचारात्मक कार्रवाई की जा सके।

शरारती तत्वों की गतिविधियों, खतरे की जंजीर खींचने की घटनाओं तथा होज-पाइपों की अलग करने के मामलों की जांच करने के लिए सम्बन्धित राज्य सरकारों से भी सम्पर्क बनाये रखा जा रहा है।

Coal loading from Khaltipur

549. SHRI JYOTIRMOY BOSU:
Will the Minister of RAILWAYS be pleased to state:

(a) the details of coal loading from
(i) Khaltipur; (ii) Old Malda; (iii) Eklakhi; (iv) Samsi; (v) Valuka

Road and (vi) Harishchandrapur in Eastern/North Eastern Railway since January, 1980; and

(b) the details thereof with destination and dates?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): The information is being collected and will be placed on the table of the House.

Implementation of Supreme Courts' Order

550. SHRI BASUDEB ACHARYA:
Will the Minister of RAILWAYS be pleased to state:

(a) what steps Government have taken to implement the order of the Supreme Court passed on October 22, 1980 in Civil appeal No. 368 of 1978 and special leave petition (Civil) No. 4232 of 1980 in regard to Railway Canteen employees; and

(b) the details thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) and (b). Official certified copy of the Judgement of the Supreme Court dated 22-10-80 in Civil appeal No. 368 of 1978—Union of India and others Vs. Jaggarao and others and Civil appeal No. of 1980 arising out of SLP (C) No. 4132 of 1980—Railway Canteen Karamchhari Association and others Vs. General Manager, Northern Railway and others, has been received in this office only on 16th December, 1980. The question regarding grant of benefits to the workers of the canteens in the light of the Supreme Court judgement is being considered and all possible steps are being taken to expedite the decision in this case.